

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4832**

TO BE ANSWERED ON THE 01ST APRIL, 2025/ CHAITRA 11, 1947 (SAKA)

PENDING ISSUES WITH STATES

4832. SHRI CHAMALA KIRAN KUMAR REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Telangana sent any proposal to clear Pending issues between two States of Andhra Pradesh and Telangana including division of Schedule IX – Government Companies and Corporations (Section 53, 68, 71 of Act);

(b) the dispute regarding Schedule X Institutions (Section 75 of Act);

(c) the division of AP Bhavan (Section 48(1) of Act);

(d) the claim of Andhra Pradesh for apportionment of assets of institutions not mentioned anywhere in the Act; and

(e) if so, the details thereof and the action taken thereon?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (e): A reference was received from the Government of Telangana for resolving the pending issues between States of Andhra Pradesh and Telangana related to division of Schedule IX Government Companies and Corporations, Schedule X Institutions and apportionment of assets of institutions not mentioned anywhere in the Act.

There is disagreement between States of Andhra Pradesh and Telangana regarding apportionment of assets and liabilities of Schedule IX Companies/Corporations, Schedule X Training Institutions/Centres and Institutions not mentioned anywhere in the Andhra Pradesh Reorganization Act, 2014.

The approach of the Central Government has consistently been that bilateral issues can be resolved only with the cooperation of the State Governments concerned and that the Central Government acts as facilitator for amicable settlement of the disputes in a spirit of mutual accommodation and understanding. The Ministry of Home Affairs reviews the progress of implementation of the various provisions of the Act from time to time with Ministries/Departments concerned as well as representatives of Government of Andhra Pradesh and Government of Telangana. So far, 36 such review meetings have been held.

The division of properties of Andhra Pradesh Bhavan, New Delhi between Andhra Pradesh and Telangana has been resolved.
